

[Secretary]

of the Forward Contracts (Regulation) Amendment Bill, 1953, which has been passed by the Council of States at its sitting held on the 2nd December, 1953."

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COIR INDUSTRY BILL AND FORWARD CONTRACTS (REGULATION) AMENDMENT BILL.

Secretary: Sir, I lay on the Table of the House the Coir Industry Bill, 1953 which has been returned by the Council of States with an amendment. I also lay on the Table the Forward Contracts (Regulation) Amendment Bill, 1953 as passed by the Council of States.

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BANKING COMPANIES (AMENDMENT) BILL

Clause 10.—(*Substitution of new Part for Part IIIA in Act X of 1949*)

Mr. Speaker: The House will now proceed with the further consideration of the Bill further to amend the Banking Companies Act, 1949. Clause 10, Part 45K is under discussion.

I believe the House has taken more than two days for discussion of this Bill, and in view of the legislative business before the House and the time table as recommended by the Business Advisory Committee I hope the House will now proceed more quickly with this. There was an extension of fortyfive minutes yesterday beyond the time fixed by the Business Advisory Committee. I think we might finish the clauses in half an hour and then for the remaining half an hour there might be the reply and the third reading.

The Deputy Minister of Finance (Shri A. C. Guha): I won't take much time. I have got three official amendments.

Mr. Speaker: In any case, we finish the Bill by 4 o'clock. So the time

will be up to 4 o'clock and at 4 o'clock we finish the Bill.

Clause 10 is under consideration, Part 45K.

Shri A. C. Guha: For Part 45K I have one amendment—amendment No. 3.

Some Hon. Members: We can't hear him.

Mr. Speaker: That is because people are going out and there is noise.

Shri K. K. Basu (Diamond Harbour): The House may then adjourn for three minutes to enable Members to go out.

Mr. Speaker: No, no. Members must go out quietly. The House cannot adjourn to allow Members to make noise.

Shri A. C. Guha: I beg to move:

In page 9, line 48, after "may" insert "also".

Sir, this is simply to clarify the meaning and the purpose of the clause.

Mr. Speaker: The question is:

In page 9, line 48, after "may" insert "also".

The motion was adopted.

Mr. Speaker: The next is amendment No. 28 by Shri T. K. Chaudhuri. He is not present. I will put it to the vote of the House.

The question is:

In page 10, line 9, after "director" insert a comma and "official".

The motion was negatived.

Mr. Speaker: The next is amendment No. 52 by Shri Tulsidas.

The question is:

In page 10,

- (i) line 40, omit "civil"; and
- (ii) omit lines 41 and 42.

The motion was negatived.